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**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

C.P. No. 70/441/NCLT/AHM/2017

Coram:


**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 03.08.2017**

Name of the Company: Lok Prakashan Ltd.

Section of the Companies Act: Section 441 r/w 211(1) and (2) of the Companies
Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
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1.	Ishan P. Shah	Advocate	Petitioner	
2.				

ORDER

Learned Advocate Mr. Ishan Shah present for Petitioner. None present for Registrar of Companies.

It appears that petitioner served notice to ROC on 02.08.2017.

Hence, it is not sufficient notice.

Petitioner is directed to issue notice to ROC atleast 10 days in advance from the date of hearing.

List the matter on 27.09.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 3rd day of August, 2017.